## CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

## Petition No. 226/GT/2014

Subject	:	Revision of tariff of Tanakpur Hydro Electric Project (94.2 MW) of NHPC for the period 2009-14 (Truing Up) and approval of tariff for the period 2014-19.
Date of Hearing	:	16.7.2015
Coram	:	Shri Gireesh B Pradhan, Chairperson Shri A.K.Singhal, Member Shri A.S. Bakshi, Member
Petitioner	:	NHPC Ltd.
Respondents	:	Punjab Electricity Board & 14 others
Parties present	:	Shri Piyush Kumar, NHPC Shri A K Pandey, NHPC Shri Karpataru Nayak, NHPC Shri Naresh Bansal, NHPC Shri R B Sharma, BRPL

## Record of Proceedings

This petition has been filed by the petitioner, NHPC, for revision of tariff in respect Tanakpur Hydro Electric Project (94.2 MW) (the generating station) for the period 2009-14 in terms of Regulation 6(1) of the CERC (Terms and Conditions of Tariff) Regulations, 2009 ("the 2009 Tariff Regulations") and for determination of tariff for the period 2014-19 in terms of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 ("the 2014 Tariff Regulations").

2. During the hearing, the learned counsel for the petitioner submitted that the information as sought by the Commission has been filed and copies served on the respondents. He also submitted that rejoinder to the reply filed by the respondent, UPPCL has been submitted. He therefore prayed that tariff for period 2009-14 may be revised and tariff for the period 2014-19 may be determined.

3. The learned counsel for the respondent, BRPL submitted that the reply to the petition has been filed. He however prayed for time to file additional affidavit containing the judgments of the Tribunal, etc.

4. After hearing the parties, the Commission directed the petitioner to file the following additional information on affidavit, with copy to the respondents, on or before 10.8.2015 :

- As regards the claim for 'Purchase of Bus' for 2013-14 (SI. No. B-5, Page-66), the de-capitalized value of the old asset removed from service shall be furnished.
- (ii) Statement of discharge of liabilities for the period 2009-14 (Appendix-III to Annexure-XII to Form-9) duly certified by auditor.
- (iii) Revised Form-13 furnishing calculation of the weighted average rate of interest on loan considering the duration of each interest rate (number of days during which the interest rate prevented) in consonance with Judgment of the Appellate Tribunal for Electricity dated 7.3.2014 in Appeal No. 30 of 2013 (NHDC's Case).

5. The clarification / information as sought for in para-4 above from the petitioner and the submission of the respondent, BRPL, as in para-3 above shall be filed on affidavit, on or before 7.8.2015. If no information is filed within the due date, the matter shall be decided as per available record.

6. Subject to the above, order in the petition was reserved.

By Order of the Commission

Sd/-(T. Rout) Chief (Legal)